

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1522
ANSWERED ON:06.03.2013
ANNUAL REPORT OF CGECCSL
Ram Shri Purnmasi

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Government Employees Consumer Cooperative Society Limited (CGECCSL) is under the purview of CVC;
- (b) if so, the details thereof;
- (c) whether CVOs of CGECCSL and DoP&T have submitted their Annual Report relating to vigilance work/activities for the year 2012 in pursuance of CVC instructions dated 31.1.2013;
- (d) if so, the salient features of the report rendered by them;
- (e) the proposal to direct them to upload their reports on the website for the information of their shareholders and general public;
- (f) whether CGECCSL and DoP&T maintain complaint registers as per CVC Manual; and
- (g) if not, the action taken against them by CVC?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) & (b): Yes, Madam.

(c): DOP&T and CGECCSL (Kendriya Bhandar) have submitted Annual Report relating to Vigilance work/activities for the year 2012 to the CVC.

(d): The Annual Report relating to vigilance work/activities for the year 2012 submitted by DoP&T, mainly indicates the numbers, Age-wise data and statues of each disciplinary case against the employees.

(e): There is no proposal to upload the Annual Report on the websites of the DoP&T and CGECCSL.

(f): Yes, Madam.

(g): In view of the above, question does not arise.